

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
EXECUTION APPLICATION NO.18/2025  
IN  
ORIGINAL APPLICATION NO. 1173/2024**

**IN THE MATTER OF:**

Puneet Sejwal ... Applicant

Versus

Govt. of NCT of Delhi & Ors. ... Respondents

**I N D E X**

<b><u>Sl. No.</u></b>	<b><u>Particulars</u></b>	<b><u>Pg. No.</u></b>
1.	<b>Document 1:</b> Copy of the Reply dated 26.05.2025 received from SDM (Saket)	1-7
2.	<b>Document 2:</b> Copy of the affidavit dated April 2019 filed by the Divisional Commissioner, Revenue Department in the matter of Sonya Gosh Vs. GNCTD	8-24
3.	<b>Document 3:</b> Copy of the Report of Special Task Force (STF) dated 10.10.2013	25-32
4.	<b>Document 4:</b> Copy of the Notification dated 02.04.1996	33-35
5.	<b>Document 5:</b> Copy of the Notification dated 24.05.1994	36-37

Deputy Conservator of Forest, South Forest Division  
Govt. of NCT of Delhi

THROUGH

NEW DELHI  
DATED: 30.06.2025

  
JYOTI MENDIRATTA  
Advocate for the GNCT of Delhi  
Ph: 9811136141  
jmalawoffices@gmail.com



OFFICE OF THE SUB DIVISIONAL MAGISTRATE (SAKET)  
REVENUE DEPARTMENT: GOVT. OF NCT OF DELHI  
M.B. ROAD, SAKET, NEW DELHI-110068

Telephone: 011-29535190

email address: [sdmsaket@gmail.com](mailto:sdmsaket@gmail.com)

F. No. 1(17)/SDM/SKT/Misc./2025/ 365960

Date: 26/05/2025

To,

Deputy Conservator of Forest (South),  
Department of Forest and Wildlife,  
Near Shooting Range, Tughlakabad,  
New Delhi 110044.

**Sub :- Regarding verification of ownership status of Khasra No. 157 in village Saidulajaib which is subjudice in Hon'ble NGT in the matter of Puneet Sejwal vs Govt. of NCT of Delhi with case no. O.A. NO 1173/2024.**

Sir,

A letter No. F.NO.33/DCF(S)/Legal/2024-25/702-709 dated 14/05/2025 was received from Range Officer, South Forest Division regarding verification of ownership status of Khasra NO. 157 in village Saidulajaib which is subjudice in Hon'ble NGT in the matter of Puneet Sejwal vs Govt. of NCT of Delhi with case no. O.A. No. 1173/2024.

In this regard, certified copy of revenue record of Khasra No. 157 village Saidulajaib has been enclosed for further necessary action. (copy enclosed).

This issues with the prior approval of DM (South).

Yours sincerely,

Legal/Land  
30/5/25

01



Anita  
26/05/25  
(ANITA YADAV)  
SDM (SAKET)

Encls : As above.

Copy to :-

1. DM (South), M.B. Road Saket, South Delhi.



मकल कोटोकपी खतौनी ग्राम सैदुलाजाब तहसील होजखल जिला द. दिल्ली  
 साल 1998-99

(देखो नियम 83)

खतौनी KHATAUNI

गाँव सैदुलाजाब

तहसील होजखल

जिला साऊथ दिल्ली

वर्ष 1998-99

खाते खतौनी का क्रमांक	खातेदार का नाम/पिता का नाम मय निवास स्थान	भूमिधर के अधिकार आरम्भ होने का वर्ष	खाते के प्रत्येक गाटे का खसरा न०	प्रत्येक गाटे का क्षेत्रफल बीघों/बिस्वे में	भूमिकर या लगान	परिवर्तन करने का आदेश देने वाले अधिकारी का नाम/पद तथा आदेश का नम्बर व तिथि जो दफ्तर कानूनगो द्वारा साबित है				जिला साऊथ दिल्ली
						फ० वर्ष	फ० वर्ष	फ० वर्ष	फ० वर्ष	
1	राजपाल सिंह धर्मपाल सिंह पुलान उच्च मगगा 1/8 भाग		157/100	0-10	0-14	व. नं. 19-7-2002 के आदेश के अनुसार नि. (CHK)				1337/92
	दलीप पुल शमर सिंह 1/8 भाग					व. नं. 19-4-2002 के अनुसार नि. शमर सिंह				1516/92
	हाशियार सिंह सरूप सिंह 1954-55		फिदा 1	0-10	0-14	व. नं. 19-4-2002 के अनुसार नि. शमर सिंह				1516/92
	पुलान मोलड मगगा 1/2 भाग		/	/	/					
	गोप बंद पुकाश कदी सिंह		/	/	/					
	भुरज सिंह किजुन सिंह		/	/	/					
	पुलान महासिंह मगगा 2/4 भाग		/	/	/					
	गोप राममहर पुल उर्फ भाग 1/8 भाग		/	/	/					
	हरपाल सिंह दयाचन्द		/	/	/					
	पुलान फकारा मगगा 1/2 भाग		/	/	/					
	गोप रिमाल सुचन उर्फ केलजी पुलान सुचन मगगा 1/6 भाग		/	/	/					

Continue See page NO: 1

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नवल कोरफापी खतोनी सुदुलावाक तथील होजवाए जिला द. 18

Page No: (2)

12. प्रजसूर

महताज सिंह सुधर सिंह  
रामभजन सिंह लक्षपाल  
(पुत्रगण) अमर सिंह समभाग  
1/32 भाग कप्तान महेंद्र सिंह  
नारायण सिंह आनपुकाश  
(पुत्रगण) महेश्वर सिंह समभाग  
3/32 भाग चन्दन सिंह  
(पुत्र भरत 1/8 भाग साकनाने दे

Continue see Page No (3)

खता खतोनी खतोनी ग्राम 24 जुलाई 2019

Page No (3)

खता खतोनी		खतोनी KHATAUNI		पु गाँव	नदुनीन	जिना	वर्ष
का क्रमांक		खतोनी		सिदला	कीनवास	दिल्ली	1978-79
1	2	3	4	5	6	7	8
खाते	खातेदार का नाम/पिता का नाम	भूमिधार के अधिकार आरम्भ होने का वर्ष	खाते के प्रत्येक गाटे का खसरा नं०	प्रत्येक गाट का क्षेत्रफल बीघों/विस्ते में	भूमिकर या लगान	परिवर्तन करने का आदेश देने वाले अधिकारी का नाम/पद	आदेश का नम्बर व तारीख जो दफ्तर कानूनगो द्वारा साक्षात्कृत है
123	गौड़ मुमाकन पाल		157 क०	12-7		श्री. मदन वि० & others	267/1978
100			209	19-0			
			229	17-9			
			240	0-15			
			242	1-7			
			246	20-19			
			251	4-8			
			254	23-7			
			263	1-15			
			266	11-13			
			373	4-16			
			278	10-17			
			296	2-0			
			किते 17	130-63			

Continue see page (4)

श्री. मदन वि० & others के द्वारा जारी किया गया आदेश का क्रमांक 267/1978 है।  
 यह आदेश 26/5/25 (म.प.) के अनुसार जारी किया गया है।  
 कानूनगो द्वारा साक्षात्कृत है।  
 Order No. 1467/9/8/19

खसरा जोरोवारी खसरा गिरदावरी 25 आम हैदराबाद तहसील साकेत जिला 5  
 साल 2015 TO 2018-19

खसरा गिरदावरी  
Khasra Girdawari

ग्राम  
Village सैदुलाजाब

तहसील  
Tehsil साकेत

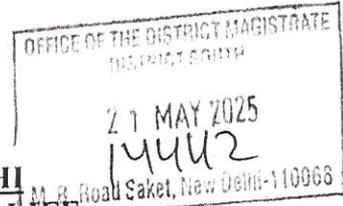
जनपद दिल्ली  
District Delhi द. दिल्ली

फार्म नं० 11  
Form No. 11 005

खसरा नं० Khasra No.	संक्षिप्त में मालिक का नाम और जमाबन्दी का नम्बर Owner with Short and Jamabandi No.	संक्षिप्त में काश्तकार का नाम और खतौनी का नम्बर व लगान Cultivator with rent written short with Khatauni No.	क्षेत्रफल Area	विप्लवी जमाबन्दी के अनुसार जमीन किस्म Class of Land according to Last Jamabandi	सावनी और हाड़ी		20-Kharif and 20 Rabi		सावनी और हाड़ी		20-Kharif and 20 Rabi		सावनी और हाड़ी		20-Kharif and 20 Rabi	
					सावनी फसल Kharif Crop	हाड़ी फसल Rabi Crop	मालकीय काश्त व लगान का इन्तकाल Changes of rights Possession and Rent	सावनी फसल Kharif Crop	हाड़ी फसल Rabi Crop	मालकीय काश्त व लगान का इन्तकाल Changes of rights Possession and Rent	सावनी फसल Kharif Crop	हाड़ी फसल Rabi Crop	मालकीय काश्त व लगान का इन्तकाल Changes of rights Possession and Rent	सावनी फसल Kharif Crop	हाड़ी फसल Rabi Crop	मालकीय काश्त व लगान का इन्तकाल Changes of rights Possession and Rent
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
156/1	सरकार दौलतमदार	मफबूजा मालिक	0-17	सुमकिन रास्ता	सावनी 0-17	हाड़ी 0-17	X	0-17	X	X	X	X	X	सावनी 0-17	हाड़ी 0-17	X
157/1	उपरोक्त	उपरोक्त	4-3	"	सावनी 4-3	हाड़ी 4-3	X	4-3	X	X	X	X	X	सावनी 4-3	हाड़ी 4-3	X
170/1	उपरोक्त	उपरोक्त	0-2	सुमकिन	सावनी 0-2	हाड़ी 0-2	X	0-2	X	X	X	X	X	सावनी 0-2	हाड़ी 0-2	X
171/अ	उपरोक्त	उपरोक्त	3-15	बंजर	सावनी 3-15	हाड़ी 3-15	X	3-15	X	X	X	X	X	सावनी 3-15	हाड़ी 3-15	X

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सौर: आधिकारिक दस्तावेज है।  
 साकेत जिला 5  
 सैदुलाजाब  
 20/5/25 (Unipl)



**GOVERNMENT OF NCT OF DELHI**  
**DEPARTMENT OF FORESTS & WILDLIFE**  
**OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)**  
**NEAR DR. KARNI SINGH SHOOTING RANGE**  
**TUGHLAKABAD, NEW DELHI- 110044.**

F. No. 33/DCF(S)/Legal/2024-25/ 702 - 709

Dated: 14-05-2025

To,  
 ✓ The District Magistrate (South)  
 Office of the District Magistrate (South)  
 M B Road Saket  
 New Delhi-110068.

Sub Divisional Magistrate (Saket)  
 M.B. Road, Saket, New Delhi-68

26 MAY 2025  
 14988  
 DAK RECEIVED

**Sub: Regarding verification of ownership status of khasra no. 157 in village Saidulajaib which is subjudice in Hon'ble NGT in the matter of Puneet Sejwal vs Govt. of NCT of Delhi with case no. O.A. no. 1173/2024.**

Sir,

This is to inform that khasra no. 157 in village Saidulajaib is subjudice in Hon'ble NGT in the matter of Puneet Sejwal vs Govt. of NCT of Delhi with case no. O.A. no. 1173/2024.

As per records in the form of STF 2012 available in this office, the khasra no. 157 is mentioned as forest land under the sub-heading of Area of forest land Notification 1994 which is not included in 1996 Notification in the consolidated details of forest lands of Saidulajaib village khasra wise with a total area of 15 bigha 5 biswa out of which the forest area in khasra no. 157 is 12 bigha 7 biswa and also tatima is not available in this khasra. A copy of the relevant portion of STF 2012 is enclosed herewith.

However, as per affidavit filed by Revenue Department in the matter of Sonya Ghosh vs GNCTD before Hon'ble NGT in O.A. no. 58/2013, the khasra no. 157 is neither mentioned in the list of encroachments in Annexure - R18 of said affidavit nor it is mentioned in the list of min khasras in Annexure - R6 of said affidavit. Also, this khasra no. is not shown as forest land on the maps submitted by the Revenue Department through affidavit filed by the Revenue Department on 05.04.2019 in case no. O.A. 58/2013 in the matter of Sonya Ghosh vs Govt. Of NCT of Delhi.

Further as per Revenue records available in this office in the form of Khasra Khatuani submitted by Revenue Department of the year 1998-99, the khasra no. 157 is mentioned as Gair Mumkin Paal/Gram Sabha at khata no. 123/100 min.

As the matter is subjudice in Hon'ble NGT and keeping in mind the seriousness of the issue there is an urgent need for verification of ownership status of khasra no. 157 in village

*S.M./Sef*  
*- Urgent*  
*- discy*

Saidulajaib so that the clarification may be resolved whether the khasra no. 157 is forest or not and the same be submitted to Hon'ble Court. 27

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Further it is requested that if khasra no. 157 is forest land then kindly expedite the ground truthing/verification exercises in the presence of Forest and Revenue officials on khasra no. 157 so that the exact extent of forest land can be determined and encroachments can be removed.

This issues with approval of DCF (S)

Yours faithfully,



**Range Officer  
South Forest Division**

Enclosed as above:

Copy to:

1. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2<sup>nd</sup> Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. The Deputy Commissioner of Police (South), Office of the Deputy Commissioner of Police (South), Mayfair Gardens, Hauz khas, New Delhi- 11006, for kind information and request to provide any kind of police assistance required for smooth disbursal of joint demarcation exercise as per scheduled by DM (South) which will be intimated later on.
3. The DCF (South), for kind information.
4. The Sub- Divisional Magistrate (Saket), South District, MB Road Saket, New Delhi, Delhi 110017, for kind information and necessary action.
5. The Station House Officer, Police Station- Mehrauli, for information and request to provide any kind of police assistance required for smooth disbursal of joint demarcation exercise as per scheduled by SDM (Saket) which will be intimated later on.
6. RO (South Range), South Forest Division, for information and necessary action.
7. PA (Legal), South Forest Division, for kind information.



**Range Officer  
South Forest Division**

## DOCUMENT 2

1496

BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
IN  
ORIGINAL APPLICATION NO-58 of 2013

IN THE MATTER OF :-

**Sonya Ghosh**

...Applicant

Versus

**Government of NCT of Delhi and Others**

...Respondent

**AFFIDAVIT**

I, Rajeev Verma, aged about 52 years being the Divisional Commissioner cum Principal Secretary, Revenue Department, GNCT of Delhi, do hereby solemnly affirm and declare as under:

1. That, this Hon'ble Tribunal was pleased to issue directions vide order dated 11-03-2019 directing therein that "*revenue department shall give a complete detail with regard to the khasra number; the total area and the date when such allotments were made. It shall also show as to whether proper approval, in accordance to law, for allotments of forest land had been obtained or not. For the aforesaid exercise, we once again grant opportunity to revenue department to prepare complete maps of all the villages, if required, separately. They should also give the requisite detail as mentioned above. It is further made clear that in case of failure to prepare a complete and proper*

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*map before the next date, would entail the officials of the revenue department with coercive orders, which would include cost etc. the map, as well as, other details on an affidavit of Principal Secretary, Revenue Department may be filed before three days of the next date of hearing".*

2. That in compliance to the directions of the Hon'ble Tribunal a detailed joint status report on demarcation and handing over of Forest Land as on 29-03-2019 signed by the Deputy Conservator of Forest (South) and District Magistrate (South) is annexed and marked as **ANNEXURE- 1.**
3. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Aya Nagar, Chattarpur, Neb Sarai, Sahoopur, Rajpur khurd, Devli, Asola, Bhati, Maidangarhi, Saidulajab, Satbari, Jaunapur, Dera Mandi, Tughalakabad, Puj Pehlad Pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly).**
4. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tatima* is not available is shown in green colour with blue

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dots. The encroachment on the Forest land has been shown in brown colour strips and lands allotted to the Govt. Departments have been shown in the pattern of stars on the green colour.

5. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3**. It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

- i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
- ii. Identifying the officers/ officials responsible for above lapse;
- iii. Suggesting further course of action to prevent any such lapse;
- iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

Copy of the Order in this regard is at **ANNEXURE-4**.

6. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.

7. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:

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- i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.
  - ii. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.
  - iii. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, if any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.
8. That, the affidavit as directed by this Hon'ble Tribunal is being submitted before this Hon'ble Tribunal for kind consideration and undersigned assures that the orders passed by this Hon'ble Tribunal shall be complied timely in future.

  
**DEPONENT**

1500

**VERIFICATION:**

I, the deponent above-named, do hereby solemnly affirm and declare that the contents of the present affidavit are true and correct to the best of my knowledge and belief and are based upon the documents available in the Department and nothing material has been concealed there from.

Verified at New Delhi on this \_\_\_\_\_ day of April, 2019.

  
**DEPONENT**

1501

**JOINT STATUS REPORT**

1: That, this is in support to affidavit and in compliance of directions issued by this Hon'ble Tribunal vide order dated 11-03-2019. The following is submitted before this Hon'ble Tribunal.

**Status of Demarcation and handing over of Forest Land as on 29-03-2019:-**

S.No	Title	Area (Bigha-Biswa)	Remarks
1	Total area of Ridge/Forest land in Southern Ridge	71310-18	—
2	Total area demarcated with TSM	70941-02	Area notified excess than available in the Revenue Record :- <b>369-16</b> Bigha- Biswa i. Tughlakabad:- 294-10 Bigha-Biswa. ii. Pul Pehladpur:- 0-05 Biswa. iii. Rajokari:- 5-0 Bigha- Biswa. iv. Rangpuri:- 15-01 Bigha- Biswa. v. Mahipalpur:- 55-00 Bigha- Biswa.
3	Total area of Forest land handed over to the Forest Department	65453-04	<b>5487-18</b> Bigha – Biswa area not handed over as explained below:- i. <b>189-10</b> Bigha-Biswa area under stay in Court Cases. ii. <b>1995-13</b> Bigha-Biswa area under <i>Tattima</i> proceedings in the Court of RA/SDM.

1502-

			iii. The cases to be settled by the Forest Settlement Officer/ ADM:- a. <b>245-04</b> Bigha – Biswa private area notified. b. Area allotted to the Govt. Depts:- <b>3057-11</b> Bigha-Biswa.
<b>4</b>	The area under stay in court cases	<b>1369-11</b>	The list of Court cases is enclosed as annexure <b>R5</b> .
	a. Stay after area handed over to the Forest Department	<b>1180-01</b>	--
	b. Stay prior to handing over	<b>189-10</b>	--
<b>5</b>	Area under Min khasra nos. where <i>Tattima</i> proceedings initiated in the RA/SDM Court. (Hence not handed over).	<b>1995-13</b>	The list of Min Khasra nos. is enclosed as annexure <b>R6</b> .
<b>6</b>	The cases to be settled by Forest Settlement Officer/ ADM:	<b>3672-04</b>	--
	a. The private area notified as Forest land.	<b>245-04</b>	The list of Khasra nos. is annexed as annexure <b>R7</b> .
	b. The area notified in excess than area available in the Revenue Record	<b>369-16</b>	The list of Khasra nos. is enclosed as annexure <b>R8</b> .
	c. Area	<b>3057-04</b>	The complete list of

1503

	allotted to the Govt. agencies		allotments to the Government departments/agencies has been prepared with the details of khasra numbers, area, date of allotment and the same is annexed and marked as <b>ANNEXURE-3</b> .
7	Boundary wall constructed	i. Boundary wall length: - <b>11196</b> Meters. ii. Fencing: - <b>1500</b> Meters.	The village wise detail is enclosed as annexure <b>R9</b> .
8	No. of pillar fixed	3794	The village wise details is enclosed as annexure <b>R9</b> .
9	No. of Geo-Coordinates on the Map	12573	The village wise details is enclosed as annexure <b>R9</b> .
10	Total area under encroachment	<b>4684-17</b>	i. Village wise list of encroachments are enclosed as annexure <b>R10 to R26</b> ii. <b>2368-07 Bigha-Biswa</b> Encroachment removed. The lists of khasra nos. from which encroachment removed are enclosed as annexure <b>R27</b> iii. The lists of encroachments are forwarded to the Special Task Force (STF) under Chairmanship of Vice-Chairman D.D.A for

1504

			immediate action and arrangement of necessary Police Force. iv. The religious structures under encroachment are referred to the Religious Committee, Delhi for necessary action.
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1. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Asola, Bhati, Chattarpur, Aya Nagar, Maidangarhi, Satbari, Sahoopur, Saidulajab, Neb Sarai, Jaunapur, Dera Mandi, Devli, Rajpur khrud, Tughalakabd, Pul pehlad pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly)**.
2. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tatima* is not available is shown in green colour with blue dots. The encroachment on the Forest land has been shown in brown colour strips and lands allotted to the Govt. Departments have been shown in the pattern of stars on the green colour.

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3. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3**. It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

- i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
- ii. Identifying the officers/ officials responsible for above lapse;
- iii. Suggesting further course of action to prevent any such lapse;
- iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

Copy of the Order in this regard is at **ANNEXURE-4**.

4. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.
5. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:
  - i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.

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- ii. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.
- iii. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, if any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.

  
DM (South)  
DCF (South)

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## ANNEXURE-R3

LIST OF LAND ALLOTTED TO THE GOVT. DEPARTMENTS (TO BE SETTLED BY FOREST SETTLEMENT OFFICER/ADM)

SL. NO.	KHASRA NO.	AREA	ALLOTTEE	DATE OF ALLOTMENT	FINAL ALLOTMENT APPROVED BY
ALLOTMENT PRIOR TO NOTIFICATION IN THE YEAR 24/5/1994					
<b>VILLAGE CHATTARPUR</b>					
1	89	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
2	90	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
3	95	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
4	96	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
5	158	4-16	DELHI JAL BAORD	02.02.1994	GNCT of Delhi
6	159	4-12	DELHI JAL BAORD	02.02.1994	GNCT of Delhi
<b>VILLAGE RAIPUR KHURD</b>					
7	172	1-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
8	173	1-1	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
9	174	1-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
10	175	4-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan Khurd
11	176	4-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
12	177	5-7	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
13	179	4-10	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
14	185/2	1-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
15	186	3-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
16	192	1-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
17	193	4-16	NCIPM(ICAR)	06.01.1989	*Allotted by Gram Pradhan
18	194	5-18	NCIPM(ICAR)	06.01.1989	*Allotted by Gram Pradhan
19	20	1-15	RASTA	SIZRA ROAD	During Chakbandi
20	210	2-18	RASTA	SIZRA ROAD	During Chakbandi
21	44	1-06	RASTA	SIZRA ROAD	During Chakbandi
22	90	6-03	RASTA	SIZRA ROAD	During Chakbandi
23	171	5-13	RASTA	SIZRA ROAD	During Chakbandi

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24	195	2-18	RASTA	SIZRA ROAD	During Chakbandi
<b>VILLAGE AOSLA</b>					
25	1754	29-3	20 PP PLOTS	27.07.1983	*Allotted by Gram Pradhan
<b>VILLAGE BHATI</b>					
26	Nil	Nil	Nil	Nil	Nil
<b>VILLAGE NEB SARAI</b>					
27	Nil	Nil	Nil	Nil	Nil
<b>VILLAGE MAIDAN GARHI</b>					
28	569 MIN	86-0	20 PP ALLOTMENT CASE PENDING	1985-86	*Allotted by Gram Pradhan
29	687/570	32-5	IGNOU	20.07.1993	GNCT of Delhi
30	631	129-0	IGNOU	20.07.1993	GNCT of Delhi
<b>VILLAGE SAIDULAJAB</b>					
31	254	9-12	Primary School & Recreation Centre	Prior to 1989	*Allotted by Gram Pradhan
32	221 Min	90-0	DTTDC Five Sense Park.	29.03.1985	GNCT of Delhi
<b>VILLAGE IONAPUR</b>					
33	66/2	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
34	66/3	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
35	66/4	2-19	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
36	66/5	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
37	66/6	4-6	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
38	66/7	3-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
39	66/8	4-12	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
40	66/9	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
41	66/12	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
42	66/13	3-5	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
43	66/14	5-3	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
44	66/15	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi

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136	1512	4-16	DDA	30-03-81	Delhi GNCT of Delhi
137	1517	2-16	DDA	30-03-81	GNCT of Delhi
138	1518	4-16	DDA	30-03-81	GNCT of Delhi
139	1519	4-16	DDA	30-03-81	GNCT of Delhi
140	1741	0-4	DDA	30-03-81	GNCT of Delhi
<b>VILLAGE Mahipalpur</b>					
141	834	2-0	DDA	5.10.89	GNCT of Delhi
142	838/1	1-10	DDA	5.10.89	GNCT of Delhi
143	838/2	1-12	DDA	5.10.89	GNCT of Delhi
144	838/3	3-2	DDA	5.10.89	GNCT of Delhi
145	839/2	2-4	DDA	5.10.89	GNCT of Delhi
146	840	2-16	DDA	5.10.89	GNCT of Delhi
147	841/1	2-10	DDA	5.10.89	GNCT of Delhi
148	841/2	1-7	DDA	5.10.89	GNCT of Delhi
149	841/3	1-2	DDA	5.10.89	GNCT of Delhi
150	843/2	1-2	DDA	5.10.89	GNCT of Delhi
151	843/5	5-17	DDA	5.10.89	GNCT of Delhi
152	876/2	4-10	DDA	5.10.89	GNCT of Delhi
153	879/1/2	1-3	DDA	5.10.89	GNCT of Delhi
154	879/2	1-5	DDA	5.10.89	GNCT of Delhi
155	880/1	1-2	DDA	5.10.89	GNCT of Delhi
156	881/1	3-2	DDA	5.10.89	GNCT of Delhi
157	1315/2	0-19	DDA	5.10.89	GNCT of Delhi
	<b>Total (Pre Notification 1994)</b>	<b>1066-19</b>			
<b>ALLOTMENT AFTER THE NOTIFICATION IN THE YEAR 24/5/1994</b>					
<b>VILLAGE CHATTARPUR</b>					
158	142/1	2-06	MCD	09.07.2001	GNCT of Delhi

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195	391	5-15	SAARC UNIVERSITY	25.11.2014	Delhi GNCT of Delhi
<b>VILLAGE SAIDLAJAB</b>					
196	224	28-15	DTTDC for Tourism Complex	05.04.2005	GNCT of Delhi
197	242	1-10	Rural Medical Society for Hospital	15.03.1994	GNCT of Delhi
198	277 min	10-7	DDH Development Deptt. for construction of park.	23.07.2008	GNCT of Delhi
<b>VILLAGE JAUNAPUR</b>					
199	29//10	4-8	Education Department	17.02.2015	GNCT of Delhi
200	29//9/2	2-10	Education Department	17.02.2015	GNCT of Delhi
201	29//11	4-16	Education Department	17.02.2015	GNCT of Delhi
202	29//12/1	2-3	Education Department	17.02.2015	GNCT of Delhi
203	29//21/1	3-14	Education Department	17.02.2015	GNCT of Delhi
204	30//16	2-18	Education Department	17.02.2015	GNCT of Delhi
205	30//25	3-10	Education Department	17.02.2015	GNCT of Delhi
206	31//5 Min	2-19	Education Department	17.02.2015	GNCT of Delhi
207	31//7	1-10	Education Department	17.02.2015	GNCT of Delhi
208	29/1	3-10	Education Department	17.02.2015	GNCT of Delhi
209	2/1	2-0	Education Department	17.02.2015	GNCT of Delhi
210	10	4-8	Education Department	17.02.2015	GNCT of Delhi
211	9/2	2-10	Education Department	17.02.2015	GNCT of Delhi
212	11	4-16	Education Department	17.02.2015	GNCT of Delhi
213	12/1	2-3	Education Department	17.02.2015	GNCT of Delhi
214	21/1	3-14	Education Department	17.02.2015	GNCT of Delhi
215	20	5-10	Education Department	17.02.2015	GNCT of Delhi
216	30/16	2-18	Education Department	17.02.2015	GNCT of Delhi
217	25	3-10	Education Department	17.02.2015	GNCT of Delhi
218	31/5 Min	2-19	Education Department	17.02.2015	GNCT of Delhi
219	31/7	1-10	Education Department	17.02.2015	GNCT of Delhi
220	105/1	4-16	Dy.Comm. (South Zone ) SDMC, For construction of	24.02.2016	GNCT of Delhi

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<b>R18</b>					
<b>ENCROACHMENT IN THE FOREST AREA OF SAIDULAJAB</b>					
<b>SN O.</b>	<b>Khasra No.</b>	<b>AREA AS PER FIELD</b>	<b>Area of the Consolidated forest</b>	<b>ENCROACHMENT AS PER SITE</b>	<b>REMARKS</b>
1	200/2	1-0	1-0	1-0	UNAUTHORIZED COLONY
2	202Min	0-4	0-4	0-4	UNAUTHORIZED COLONY
3	209	19-0	19-0	5-11	UNAUTHORIZED COLONY
4	221	110-3	110-3	9-04	UNAUTHORIZED COLONY
5	223	18-5	28-5	0-17	UNAUTHORIZED COLONY
6	224	28-15	28-15	2-14	UNAUTHORIZED COLONY
7	225	1-6	1-6	1-6	UNAUTHORIZED COLONY
8	226	2-3	2-3	2-3	UNAUTHORIZED COLONY
9	227	7-18	7-18	7-18	UNAUTHORIZED COLONY
10	229	17-9	17-9	5-10	UNAUTHORIZED COLONY
11	236	1-13	1-13	0-10	UNAUTHORIZED COLONY
12	237	1-11	1-11	1-02	UNAUTHORIZED COLONY
13	238	1-1	1-1	1-1	UNAUTHORIZED COLONY
14	239	1-5	1-5	1-02	UNAUTHORIZED COLONY
15	240	0-15	0-15	0-10	UNAUTHORIZED COLONY
16	241	1-3	1-3	1-3	UNAUTHORIZED COLONY
17	242	2-17	2-17	2-17	UNAUTHORIZED COLONY
18	243	3-2	3-2	2-12	UNAUTHORIZED COLONY
19	244	1-18	1-18	1-18	UNAUTHORIZED COLONY
20	245	12-12	12-12	2-07	UNAUTHORIZED COLONY
21	246	20-19	20-19	5-18	UNAUTHORIZED COLONY

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22	251	4-8	4-8	2-05	UNAUTHORIZED COLONY
23	255	3-18	3-18	3-18	UNAUTHORIZED COLONY
24	256	4-18	4-18	4-18	UNAUTHORIZED COLONY
25	257	1-0	1-0	1-0	UNAUTHORIZED COLONY
26	263	1-15	1-15	1-00	UNAUTHORIZED COLONY
27	273	8-10	4-16	1-18	UNAUTHORIZED COLONY
28	274	4-00	1-0	4-00	UNAUTHORIZED COLONY
29	277	10-7	10-7	10-7	TEMPLE
30	278	15-02	10-17	10-17	UNAUTHORIZED COLONY
31	292	4-5	4-5	4-5	UNAUTHORIZED COLONY
32	296	7-3	7-3	4-10	UNAUTHORIZED COLONY
33	305	1-3	1-3	1-3	UNAUTHORIZED COLONY
34	306	1-16	1-16	1-16	UNAUTHORIZED COLONY
	<b>Total</b>			<b>109-04</b>	

## DOCUMENT 3

**CAMP OFFICE OF THE SPECIAL TASK FORCE**  
**(SURVEY & DEMARCATION OF SOUTHERN RIDGE)**  
**HAUZ RANI CITY FOREST, M.B.ROAD, SAKET, NEWDELHI**

REPORT OF SPECIAL TASK FORCE (STF) AS PER THE DUTIES ASSIGNED VIDE CCF's ORDER NO. F.8(118)PA/CF/RUC/Pt.-IV/7709-7723 DATED 28/2/2012 ON IDENTIFICATION, TOTAL STATION METHOD (TSM) SURVEY AND DEMARCATION OF FOREST LAND IN SOUTHERN RIDGE IN RESPECT OF SAIYD-UL-AJAYB VILLAGE ( TOTAL AREA OF THE VILLAGE : (1435 BIGHA 08 BISWA) OF THE SOUTH REVENUE DISTRICT

**1. Background:**

- Pursuant to the decision taken during the meeting held on 2/2/2012 under Chairmanship of Divisional Commissioner, GNCTD and subsequent CCF's order no. F.8(118)/PA/CF/RUC/Pt.-IV/7709-7723 dated 28/2/2012 a Special Task Force was created for the purpose of identification & TSM Survey & Demarcation of Forest Land in Southern Ridge. Duties and Responsibilities of the Special Task Force (STF) are outlined in the above order dated 28/2/2012. Kanungo & Patwari were posted vide SDM-I (HQ) Order no. F.7/Top/Trf/GA/Estt/DC/07/Pt. File/222 dated 7/2/2012 & Even No. 288 dated 16/2/2012. Forest Officials were deputed vide DCF (HQ) Order No. 8(328) /Forest Land/Plg/2011-12/1204-25 dated 16/2/2012. A HUB has been created at Hauz Rani City Forest from where the Special Task Force is operating.

**2. Methodology adopted:**

- Copy of Masavi of Saiyd-Ul-Ajayb Village was obtained by Special Task Force (STF) from the Sadar Kanoongo Office at Tis Hazari. Copy of Field Book, Khasra Girdawari, Khatauni / Zamabandi & Sizra was obtained from the South Revenue District.
- Information relating Forest Land as per the Notifications for Protected Forests, Reserved Forests & Other relating Orders and Notifications from the revenue records of Saiyd-Ul-Ajayb Village were segregated at one place by the revenue officials of STF.
- Mapmy India 68 Okhla industrial area phase III New Delhi TSM Survey team has been deployed by I & FCD assisting the STF in carrying out the assigned work for Saiyd-Ul-Ajayb Village.
- With the help of the GPS survey team the Masavi of the village was digitized by For digitization the measurements & the angles shown in the Masavi were scrupulously followed for only visible Khasra Nos. Since Massavi of Saiyd-Ul-Ajayb Village is fade & not readable properly. Subsequently the visible Khasra nos. was shown on the same.
- For the purpose of Geo-referencing & Field Verification/ Ground Truthing of the Digitized Map the members of the STF along with the GPS Survey team carried out an extensive

*[Handwritten signatures and initials]*

exercise in the Field. GPS were used in the field to pick up the reference points. Reference points/lines were identified by Halka Patwari & Field Kanungo of Saiyd-Ul-Ajayb Village & members of STF.

- Segregated information from the revenue records regarding the Forest Land were shown/fed against the corresponding khasras in the digitized geo-referenced map of the Village.
3. **Information on Forest Land vide Revenue Department Notification dated 2/4/1996:**
- Pursuant to the Orders of Hon'ble Supreme Court of India in IA No. 18 & 22 in Writ Petition (Civil)No. 4677/85 M. C. Mehta V/s Union of India & Others in their order dated 25-1-96 and 13-3-96 directing for excluding the Uncultivated Surplus land of Gaon Sabha falling in "Ridge" from vesting in Gaon Sabha u/s 154 of the Delhi Land Reforms Act, 1954 and to make available for the purpose of creation of Reserved Forests, vide Revenue Department Notification dated 2<sup>nd</sup> April, 1996 total 8387 Bigha 6 Biswa ( 10517 Acre 10 Biswa ) of 14 Villages mentioned therein were excluded from vesting in Gaon Sabha and were placed at the disposal of the Forest Department of which 55 Bigha 19 Biswa were of Saiyd-Ul-Ajayb village of South Revenue District.
  - **Details in respect of the above 65 Bigha 19 Biswa are as follows:**

Khasra No	Notification Area		Remarks
	Bigha	Biswa	
209	19	00	
223	28	05	Actual area is 18bigha 05biswa
229	17	09	
234	0	11	
235Min	0	14	
<b>total</b>	<b>65</b>	<b>19</b>	

4. **Information on Forest Land vide Development Department Notification dated 24/5/1994:**
- In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927), vide Notification No. 10(42)-I/PA/DCF/93/2012-17(1) dated 24/5/1994 the land mentioned in Schedule 'A' of the same has been declared as Reserved Forest. As per the Schedule 'A' of the above notification Total 7777 Ha Appox. (Northern Ridge: Appox.87 Ha; Central Ridge: Appox. 864 Ha; South Central Ridges: Appox.626 Ha; Southern Ridge: Appox. 6200 Ha) was notified.
  - The Schedule 'A' of the above notification in respect of Southern Ridge is reproduced as follows:
  - All forest lands and wastelands which is the property of the government of over which government have proprietary rights in:

*B.C.*

*6 MB AR*

IV	Southern Ridge in NCT of Delhi	North by	Power line from Mahipalpur to Sultanpur Gauri Tomb, Telephone line from Sultan Pur Gauri Tomb to Crossing of main Power Line & Road, Western Boundary of Rajokari, Western Boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern Boundary of Fatehpur Beri, Eastern Boundary of Rajokari Village, Eastern Boundary of Shahoopur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidangarhi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad Ruins.
		South by	State of Haryana
		East by	Suraj Kund Road and State of Haryana
		West by	State of Haryana, Eastern. Boundary of Rajokari, Eastern Boundary of Malikpur Kohi & Rangpuri

- In absence of the Khasra Details for the above notification dated 24/5/1994, referring the boundary mentioned in Schedule 'A' of the notification and the digitized map of Regional Park as per MPD 2021 available with DSSDI, Survey of India (Exact boundary & land details of Regional Park not available), part of Saiyd-Ul-Ajayb village is likely to fall within the Southern Ridge as per notified boundary. Further since as per Schedule 'A' of the above notification all forest lands and wastelands which is the property of the government of over which government has proprietary rights are only notified for Reserved Forest, such information Khasra vise was collected from the revenue records of the Saiyd-Ul-Ajayb Village for the purpose of the identification, survey & demarcation of the Forest Land.
- In addition to the forest lands and wastelands of Saiyd-Ul-Ajayb Village which is the property of the government or over which government has proprietary rights covered under notification of 1996, following lands being forest land and wasteland also forms part of 1994 Notification :

Khasra No	Bigha	Biswa	Remarks
56	1	11	
157Min	12	7	
200/2Min	0	13	
201Min	3	1	
221 Min	62	03	Tattima is not available
224	28	15	
235Min	9	0	
240	0	15	
241	1	03	
242 Min	1	07	Tattima is not available

246	20	19	
251	4	8	
254Min	6	2	
255	3	18	
263	1	15	
266/2	11	13	
273/2	4	16	
278Min	10	17	Tattima is not available
296Min	2	0	Tattima is not available
299Min	0	12	Tattima is not available
<b>Total</b>	<b>187</b>	<b>15</b>	

- Vide Notification No. F.10(42)-I/PA/DCF/93/2018-23 (ii) for appointment of Forest Settlement Officer is reproduced as follows:

In pursuance of the provision of clause (c) of subsection (I) of Section 4 of the Indian Forest Act 1927 (Act No. 1927), the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. ( Revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. 10(42)-IPA/DCF/93(I) dated 24<sup>th</sup> May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act,1927."

- Subsequently vide Department of Environment, Forests and Wildlife Notification No. F. 10(42)-I/PA/DCF/93/II/181-198 dated 10<sup>th</sup> May, 2006 three Forest Settlement Officers Additional District Magistrate (HQ), Additional District Magistrate (South District) and Additional District Magistrate ( South-west District) were appointed.

**5. Information on Forest Land Vide Delhi Administration (Revenue Department) Order No. F 33(8)/87/SK/Rev./323-329 Dated 11-02-1988**

- In exercise of the powers conferred under Section 160 of DLR Act 1954 (Act No. 8 of 1954) read with Rule 160 of DLR Rules 1954 the Administrator of the Union Territory of Delhi hereby directed the Gaon Panchayat of Village Saiyd-UI-Ajayb to reserve the land of the said village consisting of the area specified in the table given below for the works of public utility for purposes of the said act.
- The administrator further directed that the Gaon Panchayat while discharging its duties under Section 156 of the said act, shall place the aforesaid land at the disposal of the Development Commissioner, Delhi for the maintenance and development of Forest and Trees or any other work of public utility for the purposes of the said act which may be specified by the administrator from time to time.
- The administrator also directed that the Dy Commissioner, Delhi shall ensure that the aforesaid directions are fully carried out and complied with by the said Gaon Panchayat.

*[Handwritten signatures and initials]*

- List of the khasra as per 1988 order are as follows:

S. No	Area				Remarks
	Bigha	Biswa	Bigha	Biswa	
200/2Min	1	00	1	00	
202Min	0	04	0	04	
222Min	40	03	40	03	
254Min	17	05	17	05	
<b>Total</b>	<b>58</b>	<b>12</b>	<b>58</b>	<b>12</b>	

6. No any other Notification or Order for Forest Land in Saiyd-Ul-Ajayb Village has been found.

7. Consolidated details of all the forest lands of Saidlajab Village Khasrawise is as follows:

Khasra No.	Area (As per Field Book)		Area As per 1996 Notification		Area of forest land under Notification 1994 which is not included in 1996 Notification		Area as per 1988 Order		Area of the Consolidated forest land		Remarks
	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	
56	1	11	-	-	1	11	-	-	1	11	
157	15	5	-	-	12	7	-	-	12	7	Tattima is not available
200/2	1	13	-	-	0	13	1	0	1	13	
201	6	14	-	-	3	1	-	-	3	1	Tattima is not available
202	0	4	-	-	-	-	0	4	0	4	
209	19	0	19	0	-	-	-	-	19	0	
			-	-			-	-			48 Bigha Land as per revenue record Delhi Tourism Department for 99 year lease
221	110	3			62	3			62	3	
222	40	3	-	-	-	-	40	3	40	3	
					-	-					10 Bigha exceed 1996 notification
223	18	5	28	5			-	-	18	5	
224	28	15	-	-	28	15	-	-	28	15	

229	17	9	17	9	-	-	-	-	17	9	
234	0	11	0	11	-	-	-	-	0	11	As per khatoni year 1998-99 is private land
235	9	14	0	14	9	0	-	-	9	14	
240	0	15	-	-	0	15	-	-	0	15	
241	1	3	-	-	1	3	-	-	1	3	
242	1	7	-	-	1	7	-	-	1	7	
246	20	19	-	-	20	19	-	-	20	19	
251	4	8	-	-	4	8	-	-	4	8	
254	23	7	-	-	6	2	17	5	23	7	
255	3	18	-	-	3	18	-	-	3	18	
263	1	15	-	-	1	15	-	-	1	15	
266/2	11	13	-	-	11	13	-	-	11	13	
273/2	4	16	-	-	4	16	-	-	4	16	
278	10	17	-	-	10	17	-	-	10	17	
296	7	3	-	-	2	0	-	-	2	0	Tattima is not available
299	0	12	-	-	0	12	-	-	0	12	
<b>Total</b>	<b>362</b>	<b>0</b>	<b>65</b>	<b>19</b>	<b>187</b>	<b>15</b>	<b>58</b>	<b>12</b>	<b>302</b>	<b>06</b>	

**8. Preparation of Digitized Geo Referenced Map with Boundary of Forest Land of Saiyd-Ul-Ajayb Village:**

- The Digitized Geo referenced Map of the village gives Latitude -Longitude of each point. Copy of the same is with the annexed CD.
- Hard Copies of five types of Maps of the above Geo-referenced digitized maps showing (i) Digitised & Geo referenced Masavi (ii) Showing Forest Land Covered Under Notification dated 2/4/1996 (iii) Showing Forest Land likely to be Covered Under Notification dated 24/5/1994 in addition to that covered under 1996 Notification (iv) Showing Forest Land Covered Under order Dated 1988 (v) Showing Consolidated Forest Land of the Saiyd-Ul-Ajayb Village covered under all the notification & orders (iv) Forest Land of Saiyd-Ul-Ajayb with Google Image is Annexed with this report.

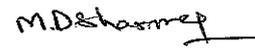
GEO-REFERENCED POINT CO-ORDINATES				
POINT NO.	NORTHING (in meter)	ESTING (in meter)	LOCATION	REMARKS
1	3156749	715927	27 of W/S	Saiyd-Ul-Ajayb
2	3155650	716539	102 of E/W	Saiyd-Ul-Ajayb
3	3155655	716545	102 of N/W	Saiyd-Ul-Ajayb
4	3156041	716538	146 of N/W	Saiyd-Ul-Ajayb

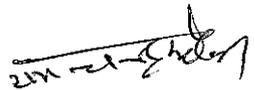
9. Report submitted for authentication of the Digitized and Geo-referenced map of the Saiyd-Ul-Ajayb Village showing Forest Land & its boundary by the concerned authorities of South Revenue District & <sup>South</sup> West Forest Division and subsequent updation by DSSDI.

Note: - TSM system not used by this surveyor

  
(Rakesh Kumar)  
Patwari

  
(Leeladhar Sharma)  
Patwari

  
(M. D. Sharma)  
Kanoongo (Forest)

  
(Ram Chander Manzi)  
Forest Guard

  
(Asok Kumar)  
Dy. Range Officer

No. F.12/STF/HUB/S&D/SR/13/371-386

Dated 10/10/13

Copy along with five maps & CD having digitized map with forest boundary to:

1. The Dy. Commissioner (Revenue), District South, MB Road Saket, New Delhi
2. The Divisional Forest Officer, South Forest Division, Dept. of Forest & Wildlife, GNCTD, Tughlakabad New Delhi *with CD.*



**Copy also to:**

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi *with CD*.
2. The Principal Secretary / Divisional Commissioner, 5- Shamnath Marg, Delhi
3. The Secretary ( Environment & Forests ) , 6<sup>th</sup> Floor, Delhi Secretariat, New Delhi
4. The Development Commissioner, 5/9-Under Hill Road , Delhi-54
5. The Addl. Principal Chief Conservator of Forests, Dept. Of Forest & Wildlife, B Block, Vikas Bhawan, ITO, New Delhi
6. The Chief Conservator of Forests ,Dept. of Forest & Wildlife B Block, Vikas Bhawan, ITO, New Delhi
7. The Conservator of Forests, Dept. of Forest & Wildlife, B Block, Vikas Bhawan, ITO, *with CD*.  
New Delhi The Additional District Magistrate /Forest Settlement Officer, (South) MB Road Saket, New Delhi *with CD*
8. The Director (Panchayat) Old Civil Supply Building, Tis Hazari, Delhi - 54
9. The Managing Director, GSDL,/Project Director DSSDI, 3<sup>rd</sup> floor, Vikas Bhawan-II Civil lines, Delhi-54 *with CD*.
10. The Chief Engineer, Zone-1, I&FCD,GNCTD, ISBT, Kashmere Gate, Delhi *with CD*.
11. The Sub- Divisional Magistrate (Saket), MB Road Saket, New Delhi
12. The Executive Engineer, CD-V, I&FCD, GNCTD, Saiyd-Ul-Ajayb ,New Delhi
13. The Tehsildar (Saket), MB Road Saket New Delhi

96 DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. APRIL 4, 1996/CHAITRA 13, 1918

REVENUE DEPARTMENT

NOTIFICATION

Delhi, the 2nd April, 1996

No. FI(29)/PA/DC/95.—Whereas the Supreme Court of India in I.A.No. 18 and 22 in Writ Petition (Civil) No. 4677/85 M.C. Mehta V/s Union of India & Others in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha u/s 154 of the Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N' Annexed hereto, situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and excludes the same from vesting in Gaon Sabha and further places the said land at the disposal of Forest Department of Government of National Capital Territory of Delhi.

5. Name of Village No. Quantum of Gaon Sabha land covered in ridge as declared surplus and placed at the disposal of Forest Deptt. for afforestation (in Bighas & Biswas)

I	II	III
1. Nebsarai		466-10 (Details at Annexure-'A')
2. Chatterpur		225-10 ( " " '-B')
3. Maidangarhi		4263-02 ( " " '-C')
4. Dera Mandi		9412-05 ( " " '-D')
5. Asola		8387-06 ( " " '-E')
6. Pulpehlad		99-04 ( " " '-F')
7. Devli		5175-06 ( " " '-G')
8. Rangpuri		1365-05 ( " " '-H')
9. Ayanagar		4121-02 ( " " '-I')
10. Rajokri		3106-01 ( " " '-J')
11. Bhatti		11101-19 ( " " '-K')

I	II	III
12. Ghitorni		732-14 ( " " '-L')
13. Saidulazab		65-19 ( " " '-M')
14. Jonapur		1979-13 ( " " '-N')

Total in Bighas 50,480-16

or

Total in Acres 10517-10

4206.68 hect

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi.

*Out of total 42.07 ha 3200 ha already handed over to F.D.*  
 ANNEXURE-'A' (1 to 2 Pages)  
 Village NEB Sarai, Tehsil Mehrauli, Delhi,  
 Gram Sabha Land Under Notified Ridge

Khasra No.	Area
1	1-8
2	3-12
3	5-9
4	4-16
5	5-10
6	4-18
7	4-16
8	4-16
9	4-16
10	4-16
11	2-10
12	4-03
13	4-16
14	4-16
15	4-16
16	4-16
17	4-16
18	4-16
19	2-16
20	5-4
21	1-11
22	6-4
23	4-16
24	4-16
25	4-16
26	6-8
27	6-18
28	4-16
29	2-17
30	5-0
31	3-5

Attested

Asstt. Controller (Admn.)  
 Deptt. of Publication  
 Civil Lines, Delhi-53

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Khasra No.	Area	Remarks	Khasra No.	Area	Remarks
234	0-11		12	4-16	
235	0-14		13	4-16	
TOTAL	65-19		14	4-16	
ANNEXURE-'N' (1 to 6 Pages)					
Gaon Sabha Land under ridge Village : Jona Pur Tehsil Mehrouli.					
Khara No.	Area	Remarks			
70/11	3-8		15	4-16	
12	4-16		16	4-16	
13	2-10		17	4-16	
16	0-18		18	4-16	
17	3-0		19	4-16	
18	4-16		20	4-16	
19	4-16		21	4-16	
20	4-16		22	4-16	
21	4-16		23	4-16	
22	4-16		24	4-16	
23	4-16		25	4-16	
24	4-16		75/1	4-16	
25	4-14		2	4-16	
71/15	1-14		3	4-16	
16	4-14		4	4-16	
17	4-4		5	4-16	
18	3-0		6	4-16	
19	1-4		7	4-16	
21	4-6		8	4-16	
22	4-16		9	4-16	
23	4-16		10	4-16	
24	4-16		11	4-16	
25	4-16		12	4-16	
72/22	2-14		13	4-16	
23	0-14		14	4-16	
24	0-16		15	4-16	
25	2-12		75/16	4-16	
73/6/2	1-19		17	4-16	
15	4-12		18	4-16	
16	4-16		19	4-16	
17	2-10		20	4-16	
24	3-17		21	4-16	
25	4-16		22	4-16	
74/1/1	2-10		23	4-16	
2	4-16		24	4-16	
3	4-16		25	4-16	
74/4	4-16		76/1	4-16	
5	4-16		2	4-16	
6	4-16		3	4-16	
7	4-16		4	4-16	
8/1/2	4-13		5	4-16	
9/2/2	3-0		6	4-16	
10/2	3-4		7	4-16	
11	4-16		8	4-16	
			9	4-16	
			10	4-16	
			11	4-16	
			12	4-16	
			13	4-16	
			14	4-16	
			15	4-16	

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Attested

Asst. Controller (A)  
Dept. of Public  
2011

**Notification 24/5/1994 Ridge**

PART IV

ELHI GAZETTE : EXTRAORDINARY

DEVELOPMENT DEPARTMENT

NOTIFICATIONS

DOCUMENT 5

Delhi, the 24th May, 1994

No. F.10(12)-1/PA/DCF/93/2012-17(I) - In pursuance of the provisions of Section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

I. Northern Ridge in National Capital Territory of Delhi, surrounded on

North by

Jubilee Hall, Govt. Petrol Pump, Masjid, Pagh Mall Road

South by

Crossing of Old G.T. Road and Reni Jhansi Marg. Old Subzi Mandi.

East by

Mall Road, Rajpur Road, Behind MCD Office.

West by

Ice factory, Malka Ganj, Dhobighat, and University Road.

(Approximate area 87 ha.)

II. Central Ridge in NCT of Delhi, surrounded on

North by

Link Road along Institutional area.

South by

Dhaulakuan Military Farm, Sardar Patel Marg

East by

Mandir Marg, Institutional area and Willingdon Crescent.

West by

Indrapuri Road and Naraina Industrial area.

(Approximate area 864 ha.)

III. South Central Ridge in NCT of Delhi, surrounded on

North by

Qutab Institutional area.

South by

Vasant Kunj, Kishan Ganj.

East by

Aurobindo Marg, Nazarika Bagh.

West by

Jawahar Lal University Road, Vasant Kunj, Mehrauli.

(Approximately area 626 ha.)

IV. Southern Ridge in NCT of Delhi

North by

Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Chauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatormi, Western boundary of Aya Nagar, Southern Boundary of Junaipur, Southern Boundary of Fatehpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanholi, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad ruins.

South by

State of Haryana.

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04 05:48 FROM CONSERVATOR OF FOREST

TO 23361876

P. 01

## DELHI GAZETTE : EXTRAORDINARY

West by

State of Haryana, Eastern Boundary of  
Rajokari, Eastern Boundary of Malikipur,  
Kohi & Rangpuri.

(Approximate area 6200 ha.)

संख्या संख्या 10(42)/I/पी.ए./उ.व.स./93/2018-23(II).—भारतीय वन अधिनियम, 1927 (1927 की अधि-  
नियम संख्या 17) की धारा 24 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उपराज्यपाल  
प्रतिरिक्त जिला मजिस्ट्रेट (ए.डी.एम.) को राजपत्र की अधिसूचना संख्या एफ. 10(42)/I/पी.ए./उ.व.स./93(1)  
दिनांक 24 मई, 1994 में चणित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर  
किसी व्यक्ति के किन्हीं अधिकारों के अस्तित्व स्वयं एवं विस्तार को निर्धारित करने एवं भारतीय वन अधिनियम, 1927  
के अध्याय 2 में दी गई व्यवस्था के अनुसार उसे निबटाने के लिये वन्दोबस्त अधिकारी सहर्ष नियुक्त करते हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के  
उपराज्यपाल के आदेश एवं नाम से,

जी. सी. जोशी, उप सचिव

No. F. 10(42)-I/PA/DCF/93/2018-23 (ii).—  
in pursuance of the provision of clause (c) of sub-  
section (1) of section 4 of the Indian Forest Act,  
1927 (Act No. 16 of 1927), the Lt. Governor  
of National Capital Territory of Delhi is pleased  
to appoint A.D.M. (Revenue) to be the Forest  
Settlement Officer to enquire into and determine  
the existence, nature and extent of any rights  
alleged to exist in favour of any person in or over  
any land comprised within such limits, as notified  
vide Notification No. 10(42)-I/PA/DCF/93(I)

dated 24th May, 1994 or in or over any forest  
produce and to deal with the same as provided in  
Chapter II of the Indian Forest Act, 1927.

By order and in the name  
of the Lt. Governor  
National Capital Territory  
of Delhi.

G. C. JOSHI, Dy. Sec.